

অসম  ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 215 Dispur, Thursday, 30th May, 2013, 9th Jaistha, 1935 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 30th May, 2013

No.LGL.133/2012/5.- The following Act of Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XIII OF 2013

(Received the assent of the Governor on 20th May, 2013)

THE GAUHATI UNIVERSITY (AMENDMENT) ACT, 2013

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ACT

further to amend the Gauhati University Act, 1947.

Preamble	Whereas it is expedient further to amend the Gauhati University Act, 1947, hereinafter referred to as the principal Act, in the manner herein after appearing;	Assam Act No.XVI of 1947
It is hereby enacted in the Sixty-fourth Year of the Republic of India, as follows :-		
Short title, extent and commencement	<p>1. (1) This Act may be called the Gauhati University (Amendment) Act, 2013.</p> <p>(2) It shall have the like extent as the principal Act.</p> <p>(3) It shall come into force at once.</p>	
Amendment of section 36	<p>2. In the principal Act, in section 36, in the marginal note and in sub-section (1), the word and punctuation mark "pension", shall be deleted.</p>	
Insertion of section 36A	<p>3. In the principal Act, after section 36, the following new section 36A shall be inserted, namely :-</p>	
"Pension and Family Pension	<p>36A(1) The existing permanent employees of the University, both teaching and non-teaching, who have entered service before 1-2-2005, shall be eligible for pension on their retirement from the service of the University with effect from the 1st day of April, 2013:</p> <p style="padding-left: 40px;">Provided that these employees of the University who entered service before 1-2-2005 and who have expired before coming into force of this Act shall be entitled to receive family pension, under the provision of this Act :</p> <p style="padding-left: 40px;">Provided further that those employees of the University who have entered service on or after 1-2-2005 shall be covered under the new Pension Scheme introduced by the State Government.</p> <p>(2) The University shall regulate the matter regarding implementation and payment of pension and family pension to their employees by such Authority as may be determined by the University:</p> <p style="padding-left: 40px;">Provided that granting and eligibility of pension shall be guided by the Assam Services (Pension) Rules, 1969.</p> <p>(3) Pension under this section shall include Superannuation pension and Family pension only and does not include Gratuity."</p>	
Insertion of new section 44	<p>4. In the principal Act, after section 43, the following new section 44 shall be inserted, namely:-</p>	

“University to maintain teaching and non-teaching staff ratio

44. (1) The University shall establish and maintain the teaching and non-teaching staff ratio at 1 : 1.5 progressively. In order to establish this teaching and non-teaching staff ratio the University shall not appoint any non-teaching employee afresh against sanctioned vacant post and also shall not initiate for re-employment of any retired persons upon their retirement without taking prior approval of the State Government.

(2) The University shall not take any decision or adopt any new rule or scheme which may involve further outflow of fund from the State Exchequer.”

MOHD. ABDUL HAQUE,

Commissioner and Secretary to the Government of Assam,
Legislative Department.